

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.509/96

Date of Order: 1.1.97

BETWEEN :

1. Arige Krishna
2. Gaddam Anjaiah
3. Sangana Sankara Reddy
4. Noone Jagan
5. Samileti Lekshamma
6. Boosavoboyana Pochamma
7. Mylaraam Pentamma
8. Gundoji Kalavati
9. Varikuppala Yellamma
10. Varikuppala Muttamma

.. Applicants.

AND

1. The Director,  
Central Research Institute of  
Dryland Agriculture,  
Santoshnagar, Hyderabad.
2. Senior Administrative Officer,  
Central Research Institute of  
Dryland Agriculture,  
Santoshnagar, Hyderabad-500659.
3. The Director General,  
Indian Council of Agriculture Research  
Krishi Bhavan, New Delhi-1.

.. Respondents.

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Counsel for the Applicants

.. Mr.K.K.Chakravarthy

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.K.K.Chakravarthy, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. There are 10 applicants in this OA and they were engaged as casual labourers at Kandikal Complex, Santoshnagar,

12

(4)

.. 2 ..

counsel

Hyderabad. The applicants/submit~~s~~ that all these applicants were working as casual labourers for more than 20 years in the said form.

3. This OA is filed praying for a direction to the respondents to grant them temporary status on par with other Group-D employees w.e.f. 7.6.88 and also the consequential direction for granting arrears etc.

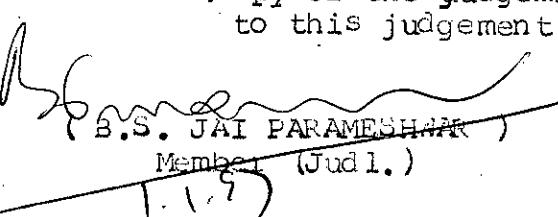
4. The contentions raised by both the sides in this OA are similar to the contentions raised in OA.406/96 which was disposed of today. In view of the above, we feel it fit to dispose of this OA also with the direction as was given in OA.406/96.

5. In the result, the following direction is given :-

All the casual labourers in this OA should be brought on temporary status in accordance with the OM dt. 7.6.88 without insisting sponsorship through employment exchange for those engaged earlier to 7.6.88. The cases for regularisation should be considered in their turn in accordance with the scheme already promulgated by the ICAR.

6. The OA is ordered accordingly. No costs.

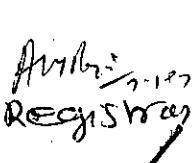
(Copy of the judgement in OA.406/96 should be enclosed to this judgement also).

  
B.S. JAI PARAMESHWAR  
Member (Judl.)

  
( R. RANGARAJAN )  
Member (Admn.)

Dated : 1st January, 1997

(Dictated in Open Court)

  
By Registry (S)

sd

**Copy to:-**

1. The Director, Central Research Institute of Dryland Agriculture, Santoshnagar, Hyd.
2. Senior Administrative Officer, Central Research Institute of Dryland Agriculture, Santoshnagar, Hyd.
3. The Director General, Indian Council of Agriculture Research, Krishi Bhavan, New Delhi.
4. One copy to Sri. K.K.Chakravarthy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

**Rsm/-**

9/19  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RA NGARA JAHN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED:

11/1/97

ORDER/JUDGEMENT

R.A. /C.P./M.A. NO.

O.A. NO.

509/106

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

C. Oberoi (S)

in accordance with the  
C.A. 406/96 to the C.A. 407/96

